

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT - IV**

33. IA-1535/2020
IN
CP(IB)-3482(MB)/2019

CORAM:

SHRI CHANDRA BHAN SINGH
MEMBER (Technical)

SMT. SUCHITRA KANUPARTHI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **15.02.2021**

NAME OF THE PARTIES: Girish Juneja RP/ In thematter of
 Oriental Bank of Commerce
 Vs.
 Reliable Paper (India) Limited

SECTION 19 (2) OF INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

The Court is convened through Video Conference.

1. This is an application filed by the RP seeks documents and information from the erstwhile Directors of the Company of the Corporate Debtor.
2. Ld. Counsel for the RP mentions that he has received mail with certain documents attached for which he requires time to verify the company confirm as sought for with the application.
3. Ld. Counsel for the RP is directed to verify and report whether any other information is required.
4. There is no representation on the part of the Respondents/ erstwhile Directors in today is hearing.

5. Ld. Counsel for the RP is directed to intimate the next date of hearing to the Respondents.
6. List this matter for further hearing on **07.04.2021**.

Sd/-
CHANDRA BHAN SINGH
Member (Technical)
/skd/

Sd/-
SUCHITRA KANUPARTHI
Member (Judicial)